

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 199/MP/2019

Subject : Petition under 79(1)(f) and Section 79(1)(c) of the Electricity Act 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited regarding declaration of Availability by Pragati Power Corporation Limited and claiming the fixed charges thereto.

Petitioner : Tata Power Delhi Distribution Limited.

Respondents : Pragati Power Corporation Limited and others.

Date of Hearing : **7.12.2021**

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Mr. Buddy A Ranganadhan, Advocate, TPDDL
Ms. Molshree Bhatnagar, Advocate, TPDDL
Shri Avdesh Mandloi, Advocate, TPDDL
Ms. Swapna Seshadri, Advocate, PPCL
Shri Amal Nair, advocate, PPCL
Ms. Somara Lakra, NRLDC
Ms. Anisha Chopra, NRLDC
Shri Gajendra Sinh Vasava, NRLDC

Record of Proceedings

The case was called out for virtual hearing.

2. At the request of the learned counsel for the Respondent PPCL, the Commission adjourned the hearing of the matter.
3. The Petition shall be listed for hearing in due course for which a separate notice will be issued.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

